



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 1205 of 200 2

Applicant(s) Manabodh Meher Respondent(s) U.O.I.

Advocate for Applicant(s) M/S. D. K. Sahu Advocate for Respondent(s)

S. K. Dash
Prabillad Sahoo
A. K. Tandi
SK Misra

NOTES OF THE REGISTRY

1. P.O. for Rs 50/- filed

For Regn Pl-

D.K.
13/2/03

Defects removed -

For Regn Pl

D.K.
D.P.O.B

Reg. Board

For Admin. & Dist. offices Pl.
Bench

13.2.03

ORDERS OF THE TRIBUNAL

REGISTER

18.2.2003
Register

Or. No. 1 dated 20.2.2003

Heard Shri D.K.Sahu, learned counsel for the applicant and Shri Ashok Mohanty, learned senior counsel appearing on behalf of Kendriya Vidyalaya Sangathan (on whom a copy of the O.A. has been served) and perused the records. From the averments made by the applicant, it appears that he has not exercised his right to file appeal before the competent authority against the order

SK

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2
O.O. No. 1

copies of order
sent to all parties
with copies of O.O. to
the resps.

said copies of
order handed over
to the counsels for
both sides

2/4

2/4/10
80

of punishment. In the said premises, the applicant is directed to file an appeal before the competent authority within a period of one month from to-day and if such an appeal is filed, the competent authority shall expeditiously dispose of the same on merits and communicate the decision taken thereon to the applicant; preferably within a period of three months from the date of receipt of appeal of the applicant.

With this, we dispose of the O.O.
at the stage of admission. No costs. Send
copies to all parties with copies of O.O.
to the Respondent.

2/4/10
VICE-CHAIRMAN

2/4/10
J. S. J. S.
MEMBER (JUDICIAL)